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**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 10th day of *October, 2006*.

ORIGINAL APPLICATION NO. 1070 OF 2006

HON'BLE MR. A.K. BHATNAGAR, MEMBER - J.

Soneveer Singh, S/o Sri Ram,
R/o C/o Sri P/ C Chaudhary,
House No. 356/6, Shashtri Nagaer,
Central Park, Kanpur Nagar.Applicant.

VERUS

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. Assistant Divisional Signal and Telecom Engineer,
North Central Railway, Kanpur.
3. DSTE/SPL/NCR/Allahabad,
North Central Railway, Allahabad.
.....Respondents

Counsel for the Applicant: Sri N.K. Tripathi
Counsel for the Respondents : Sri

ORDER

Heard Sri N.K. Tripathi, counsel for the applicant.

By this O.A, the applicant has prayed for a direction for quashing the order dated 30.06.2004 passed by the Disciplinary Authority and Appellate order dated 27.04.2005 with further direction to the respondents to provide seniority as ESM-III w.e.f. 19.03.1996 and also provide selection grade and promotion as ESM-

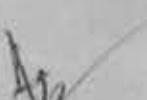
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II. He has further prayed for direction to the respondents to decide the Review Representation (Annexure 14 to the O.A) dated 21.10.2005.

2. Counsel for the applicant at this initial stage has submitted that the applicant will be satisfied, if his Review Representation dated 21.10.2005, which has been preferred in the light of last paragraph of the order dated 27.04.2005 by which he was permitted to submit his request by review representation to the competent authority, is decided by the competent authority as per rules.
3. After hearing counsel for the applicant, I am of the view that interest of justice would be met, if a direction is issued to the competent authority to consider and decide the review representation of the applicant within a stipulated period of time.
4. Accordingly, The O.A is disposed of finally with direction to the competent authority i.e. respondent No. 3 to consider and decide the review representation of the applicant dated 21.10.2005 (Annexure A-14) , which is reported to have been sent by Speed Post on 21.10.2005 within a period of three months from the date of communication of this order. For early decision in the matter, applicant may file a copy of review representation annexing a copy of the O.A before the competent authority alongwith copy of this order immediately.
5. No costs.


MEMBER-J

/ANAND/